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O.A. No. 535 of 2008

G. Harihar Rao & Ors.....Applicants

Vs

Union of India & Ors.....Respondents

Order dated: 11.08.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)  
&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Neither the applicants nor their counsel is present when called.

Mr. S.K.Ojha, Ld. Standing Counsel is present for the Respondent-Railways.

The matter was first taken up on 22.01.2009 before this Tribunal for admission when on the prayer of Ld. Counsel for the applicants for adjournment of the case because he wants to study the matter, O.A. was adjourned. Then, the matter was listed on 09.02.2009. From that date onwards the Ld. Counsel for the applicants remained absent. Today also none appears for the applicant.

From the above, it appears that the applicants are no way interested to prosecute this case further. Accordingly, the O.A. stands dismissed for default.

  
MEMBER (Judl.)

  
MEMBER (Admn.)

RR